

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 2089 of 2020

1. Mukesh Kumar Mehra
2. Md. Ekramul Ansari

..... Petitioners

Versus

The State of Jharkhand

..... Opposite Party

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners:

Mr. S. K. Sharma

For the State:

Mr. N. K. Ganjhu, A.P.P

03/20.07.2020 Heard learned counsel for the parties.

The petitioners apprehending their arrest in connection with the case registered under Sections 406/409/34 IPC have prayed for grant of anticipatory bail.

Learned counsel for the petitioners submits that the petitioners have been falsely implicated in this case and have not committed any offence as alleged in the F.I.R. The petitioner No.1 is the Head Master-cum-Secretary of Upgraded Primary School, Muslim Tola, Logay, P.S-Pathargama, District-Godda whereas the petitioner No.2 is the President of Village Education Committee of the said school. It is further submitted that pursuant to lodging of the F.I.R, the remaining construction of the school building has been completed. The said fact would be evident from letter No. 1320 dated 12.11.2018 issued by the District Superintendent of Education, Godda to the Block Education Extension Officer, Pathargama. A copy of the said letter has been annexed as Annexure-2 to the present anticipatory bail application. Similar fact has been mentioned by the Block Education Extension Officer, Pathargama-1 in his letter dated 17.11.2018 written to the Officer-in-Charge of Pathargama Police Station which has been annexed as Annexure-2/A to the present anticipatory bail application. In view of the said fact, the petitioners may be given the privilege of anticipatory bail.

Learned A.P.P opposes the petitioners' prayer for anticipatory bail.

Considering the aforesaid facts and circumstances of the case, I am inclined to enlarge the petitioners on anticipatory bail. Accordingly, the above named two petitioners are directed to surrender before the concerned Court

below by 06.08.2020. If they surrender before the Court below by the said date, they shall be released on bail on furnishing bail-bond of Rs.20,000/- (twenty thousand only) each with two sureties of the like amount each to the satisfaction of the Sub-Divisional Judicial Magistrate, Godda in connection with Pathargama P.S. Case No. 144/2016 (G.R. No. 1544/2016), subject to the conditions as laid down under Section 438(2) Cr.P.C.

Satish/-

(RAJESH SHANKAR, J)